SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

DATE: 16/12/2019

To Mr.A.Arumugam, The Liquidator, 1/56, Market Road, Devi Stores 1st Floor, Kelambakkam, Chennai- 603103 arumuru2008@gmail.com 8015240147

From Regd. Office:

City Union Bank, 149. T.S.R. Big street, Kumbakonam, Thanjavur Dist -612001

Admin. Office:

City Union Bank, NARAYANA, 24-B, Gandhi Nagar, Kumbakonam, Thanjavur -612001

Branch Office:

City Union Bank,

907, Panner Selvam Park, Brough Road, Erode, Tamil Nadu- 638001 04242-258821, 9364110013 cub059@cityunionbank.com

Subject: Submission of proof of claim in respect of the liquidation of XEDON MEDIA PVT LTD under the Insolvency and Bankruptcy Code, 2016.

City Union Bank hereby submits this proof of claim in respect of the liquidation of XEDON MEDIA PVT LTD. The details for the same are set out below:

PAF	PARTICULARS				
1.	NAME OF FINANCIAL CREDITOR	City Union Bank,			
2.	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL) ADDRESS AND EMAIL ADDRESS OF FINANCIAL CREDITOR FOR	OIN ESSAURANTE N ESSAURA			
	CORRESPONDENCE.	cub059@cityunionbank.com legal@cityunionbank.in			
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE (28/11/2019) AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Total Claim – Rs. 3,83,22,115			

4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Demand Promissory Note Certificate of registration of Charge Hypothecation agreement Account statement
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	NII
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Details of Debt attached in Annexure A
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	Details of Security attached in Annexure- B
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	LIQUIDATION CAN BE TRANSFERRED	Overdraft account - 512020010018436 IFSC- CIUB0000059
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	Demand Promissory Note Certificate of registration of Charge Hypothecation agreement Account statement

***Whereas we, City Union bank herewith inform you that we are relinquishing the rights over the security interest as in Annexure - B hereunder in the manner specified in section 52(1)(a)of the Insolvency and bankruptcy code, 2016 and herewith inform you that we shall receive the proceeds under Section 53 of the Code.

ANNEXURE A - Details of facilities/ Loans & Advances to Corporate debtor

SI. No	Loan/ OD No	Type of advance	Date of Debt	Prinicpal (in Rs.)	Interest (in Rs.)
1	501812080032839	Loan	03/11/2017	9858379	1079606
2	501812080037777	Loan	28/03/2018	1477823	186542
3	501812080044069	Loan	29/09/2018	945207	104140
4	512020010018436	OD	09/03/2017	22387811	2282606
			34669220	3652894	
	Gr	and Total (C	Rs. 3,8	3,22,115	

ANNEXURE B - DETAILS OF SECURITY: Machineries/ Stock/ Book debts

Description of Security Stocks & Book Debts

P. LAKSHMANAN 608 - 634

Signature of financial creditor or person authorized to act on his behalf
Name in BLOCK LETTERS : P. LAKSHMANAN

Name in BLOCK LETTERS : P. LAKSH Position with or in relation to creditor: Manager

Address of person signing : City Union Bank,

FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

27.03.2019

From
Reliance Commercial Finance Limited
Registered Office
Reliance Centre, 6th Floor, South Wing, Off.
Western Express Highway,
Santacruz (East) Mumbai
Mumbai City MH 400055

Principle Office: H Block, 1st Floor, Dhirubhai Anbani Knowledge City Kopar Khairane, Navi Mumbai 400710

To Mr.Arumugam Interim Resolution Professional IBBI/IPA-003/IP-N00094/2017-18/10936 1/56, Market Road, Devi Stores, 1st Floor Kelambakkam, Chennai – 603 103 Email: arumuru2008@gmail.com

Subject: Submission of claim and proof of claim.

Sir,

Reliance Commercial Finance Limited, hereby submits this claim in respect of the corporate insolvency resolution process of XEDON MEDIA PRIVATE LIMITED. The details for the same are set out below:

	RELIANCE COMMERCIAL FINANC LIMITED			
	y.			
Address and email address of	Reliance Centre, 6th Floor, South Win			

Fer Reliance Commercial Finance Ltd.

Authorised Signatory

Relevant Particulars	
the financial creditor for correspondence	Off. Western Express Highway, Santa Cruz (East), Mumbai City, Maharashtra– 400055 Email : Kumaran.Rajadurai@relianceada.com Phone Number :9840202281
(including any interest as at the	Rs.1,42,01,094 (Rupees One Crore Forty Two Lakhs One Thousand and Ninety Four Only) as on 17.01.2018
Details of documents by reference to which the debt can be substantiated	1. Loan cum hypothecation Agreement dated 31.01.2017. 2.Copy of the Statement of Loan account of the Corporate Debtor showing the outstanding filed before the NCLT. 3. Copy of the order of the NCLT in CP No.566/2018 in the Section 7 application filed by the Financial Creditor
Details of how and when debt incurred	A Term loan was sanctioned on 31.07.2017 to the Corporate Debtor for a sum of Rs. 1,50,00,000/- (Rupees One Crore Fifty Thousand Only) towards purchase of printing Machinery and the amount was disbursed after executing loan cum hypothecation agreements. The Corporate Debtor defaulted in repaying the Principal and the interest and as on 17.01.2018 an amount of Rs.1,42,01,094 (Rupees One Crore Forty Two Lakhs One Thousand and Ninety Four Only) due and outstanding from the Corporate Debtor
	The Financial Creditor has filed an application before the Hon'ble NCLT Chennai for initiating CIRP Proceedings against the Corporate Debtor. The Hon'ble NCLT confirmed the above debt and admitted the Corporate Debtor for CIRP proceedings on 11.03.2019.

Relevant Particulars	
Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	
	3. The Approximate value as on 31.01.2017 is 1.54 Crores
Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	Account Holder: RELIANCE COMMERCIAL FINANCE LTD
this claim in order to prove the	1.Loan cum hypothecation Agreement 31.01.2017 2 Account statement of the corporate

For Reliance Commercial Finance Line.

Authorised Signatory

Rele	evant Pa	rticula	irs			
	claim credito		to	the	financial	debtor 3. Copy of the order dated 11.03.2019 of the NCLT in CP No.566/2018 in the Section 7 application filed by the Financial Creditor

(Signature of financial creditor or person authorised to act on his behalf)

[Please enclose the authority if this is being submitted on behalf of thefinancial creditor]

Name in BLOCK LETTERS: Mr. KUMARAN RAJADURAI

Position with or in relation to creditor: Manager - Legal

Address of person signing: Reliance House, 4th Floor, No.5, Haddows Road, Nungambakkam, Chennai – 600 006

Email: Kumaran.Rajadurai@relianceada.com

Phone Number: 9840202281

Represented by INDIALAW LLP

Vipin Warrier and Vidhyalakshmi Vipin Advocates

GF-A, 19, Casa Major Road, Egmore, Chennai, TamilNadu- 602 105

Email: contact@indialaw.in Phone :044-28192809

DECLARATION

We, Reliance Commercial Finance Ltd, represented by its Manager Legal , having its address at Reliance House, 4th Floor, No.5, Haddows Road, Nugambakkam, Chennai -600 006 do hereby declare and state as follows: -

1. XEDON MEDIA PRIVATE LIMITED., the corporate debtor on the 17th day of January 2018 actually indebted to us for a sum of Rs.1,42,91,094.The

For Reliance Commercial Finance Ltd.

Authorised Signatory

Hon'ble NCLT has admitted the said claim in our application filed for initiating corporate insolvency resolution process against the Corporate Debtor

- 2. In respect of our claim of the said sum or any part thereof, I have relied on the documents specified below:
 - 1. Loan cum hypothecation agreement 31.01.2017
 - 2 Account statement of the corporate debtor filed before NCLT
 - 5. copy of the order of the NCLT dated 11.03.2019 filed by the Financial creditor against the corporate debtor admitting the Corporate debtor for CIRP.
 - 6. Aadhar card of the authorised officer
- The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither we, nor any person, by our order, to our knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
- 5. We are not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 6. We are eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 27.3.2019 Place: Chennai

For Rellance Commercial Finance Ltd.

(Signature of the claimant)

Authorised Signatory

VERIFICATION

We, Reliance Commercial Finance Ltd, represented by its legal Manager, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 27th day of March 2019

For Rallance Commercial Finance Ltd.
(Signature of Claimant)

Authorised Signator



Indialaw LLP (Letter Head)

To Mr. Arumugam IBBI/IPA-003/IP-N00094/2017-18/10936 1/56, Market Road, (Devi Stores Upstairs) Kelambakkam, Chennai – 603 103

Sub: Submission of Proof of Claim in the CIRP of XEDON MEDIA PRIVATE LIMITED.

We Indialaw LLP, the counsel for the Financial Creditor, Reliance Commercial Finance Limited hereby submit the claim in Form – C with all supporting documents and order of the Hon'ble NCLT dated 11.03.2019

Kindly acknowledge the receipt and admit the claim.

Regards

For Indialaw LLP.